(c) No such survey has been conducted.]

12 Noon

## PAPERS LAID ON THE TABLE

# REPORT OF INDIAN DELEGATION TO THE ELEVENTH SESSION OF W.H.O. REGIONAL COMMITTEE FOR SOUTH EAST ASIA

THE MINISTER OF HEALTH (SHRI D. P. KARMARKAR): Sir, I beg to lay on the Table a copy of the Report of the Indian Delegation to the Eleventh Session of the W.H.O. Regional Committee for South East Asia held at New Delhi in September, 1958. [Placed in Library. See No. LT-1173/59.]

## NOTIFICATION PUBLISHING AMEND-MBNTS IN THE PREVENTION OF FOOD ADULTERATION RULES, 1955

SHRI D. P. KARMARKAR: Sir, I also beg to lay on the Table, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954, a copy of the Ministry of Health Notification G.S.R. No. 1211, dated the 9th December, 1958, publishing certain amendments in the Prevention of Food Adulteration Rules, 1955. [Placed in Library. See No. LT-1186/59.]

## NOTIFICATIONS PUBLISHING AMEND-MBNTS IN THE CENTRAL EXCISE RULES, 1944

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. B. GOPALA REDDI): Sir, I beg to lay on the Table, under section 38 of the

Central Excises and Salt Act, 1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue) publishing certain amendments in the Central Excise Rules, 1944: —

442

- (i) Notification G.S.R. No. 95... dated the 24th January, 1959.
- Notification G.S.R. No. 119,. dated the 31st January, 1959.

[Placed in Library. See No. LT-1196/59 for (i) and (ii).]

#### MESSAGE FROM THE LOK SABHA

#### THE DELHI PANCHAYAT RAJ (AMENDMENT) BILL, 1959

SECRETARY: Sir, I have to report to the House the following message-received from the Lok Sabha, signed by the Secretary of the Lok Sabha: -

"In accordance with the provisions of Rule 96 of the Rules or Procedure and Conduct of Business in Lok Sabha, I am directed to> enclose herewith a copy of the-Delhi Panchayat Raj (Amendment) Bill, 1959, as passed by Lok Sabha at its sitting held on the 11thi February, 1959."

Sir, I beg to lay a copy of the Bill on the Table.

# MOTION OF THANKS ON PRESI-**DENT'S ADDRESS—continued**

SHRI AN AND CHAND (Himachal Pradesh): On a point of order, Sir, I wanted to make a submission. I have moved an amendment. No. 15. to the President's Address. Mr. Deputy Chairman disallowed it. I have not been able to know the grounds on which it was disallowed.

MR. CHAIRMAN: You come to my Chamber. It will be explained.